

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

(AU)  
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O.A.NO. 363 of 1987.

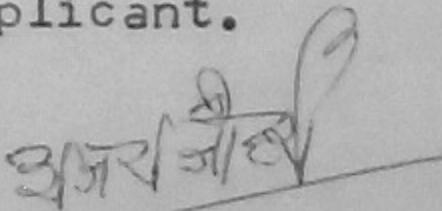
V.N. Tiwari ... Applicant.  
Vs.  
Union of India & others ... Respondents.

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Hon'ble A.Johri, Member (A).

According to the affidavit filed on 21.9.88 by the respondents, the claim of the petitioner has been settled and there remains no action to be taken as the relief claimed had already been granted to him by the respondents. On 7.2.88 when this case was listed Km. Sadhna Srivastava learned counsel for the applicant wanted time to verify whether the payment has been received by the applicant or not. She was allowed the time prayed for. Thereafter no one has presented himself to prosecute the case on 6.1.89 and again no one is present today. It seems that the applicant is satisfied with the action taken by the respondents.

As averted by the respondents in their affidavit dated 21.9.88, the relief prayed for has been granted. It would be thus appear that this application has become infructuous. Since no body is present today, the case is dismissed in default of the applicant.

  
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MEMBER (A).

Dt. Feb. 24th, 1989.